

**HARYANA VIDHAN SABHA**

**Bill No. 37— HLA OF 2022**

**THE HARYANASIKH GURDWARAS (MANAGEMENT)  
AMENDMENT BILL, 2022.**

*(Bill as passed by the Haryana Vidhan Sabha)*

The following Bill was passed by the Haryana Vidhan Sabha:—

**A**

**BILL**

*further to amend the Haryana Sikh Gurdwaras (Management) Act, 2014.*

Be it enacted by the Legislature of the State of Haryana in the Seventy-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Haryana Sikh Gurdwaras (Management) Amendment Act, 2022.

Short title and commencement.

(2) It shall be deemed to have come into force with effect from the 24th October, 2022.

2. In section 16 of the Haryana Sikh Gurdwaras (Management) Act, 2014,—

Amendment of section 16 of Haryana Act 22 of 2014.

(i) for the existing provisos to sub-section (8), the following provisos shall be substituted, namely:—

“Provided that all the forty-one members so nominated by the Government shall elect their President, Senior Vice President, Junior Vice President, General Secretary, Joint Secretary and six members, who shall be the members of the Executive Board of the Committee in its first meeting to be convened and presided over by the officer appointed by the Government. The Adhoc Committee and the Executive Board shall cease to exist after the formation of a new Committee:

Provided further that if elections under section 11 are not held within the period of eighteen months, a new Adhoc Committee shall be nominated by the Government for a further period of eighteen months or till the elections are held, whichever is earlier:

Provided further that after the new elected Haryana Gurdwara Management Committee takes over the charge, the Adhoc Committee shall hand over the charge to the newly elected Committee.”;

(ii) after sub-section (8), the following sub-section shall be added, namely:—

“(9) The Government may nominate one of the members of the Committee or the Adhoc Committee, as the case may be, as Patron, who shall be a member of the elected Executive Board. While making such nomination, the Government may, if deemed necessary, consult

the President or Executive Board of the Committee or the President or Executive Board of the Adhoc Committee, as the case may be.”

Repeal and saving.

3. (1) The Haryana Sikh Gurdwaras (Management) Amendment Ordinance, 2022 (Haryana Ordinance No. 2 of 2022), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.

Chandigarh:  
The 16th January, 2023.

R.K. Nandal,  
Secretary.